

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I
E-Hearing

Excise Appeal No. 121 of 2016

[Arising out of Order-in-Appeal/Original No. 27/GDL/Commr/ FBD-II/CX/2015 dated 27.11.2015 passed by the Commissioner (Appeals), Faridabad]

M/s Dee Development Engineers Ltd
(Vill Tatarpur Distt Palwal, Haryana)

.....Appellant

VERSUS

C.C.E Delhi IV
(Plot No. 36-37, Sector 32 Opp. Medanta Hospital NH-IV, Gurgaon, Haryana 121001)

.....Respondent

APPEARANCE:

Present for the Appellant: Mr. N.K. Sharma, Advocate

Present for the Respondent: Ms. Geetika , Authorized Representative

**CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR. P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 60868 / 2021

DATE OF HEARING: 08.07.2021
DATE OF DECISION:08.07.2021

PER ASHOK JINDAL:

The Ld. Counsel for the appellant submits that they want to withdraw the appeal and to that extend they have filed an application for withdrawal of the appeal.

2. Registry is directed to place the said letter of withdrawal of the appeal be placed on record as requested by the Ld. Counsel for the appellant for withdrawal of the appeal.

3. The request for withdrawal of appeal is allowed. Hence, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)